

**SUPREME COURT OF INDIA**

Commissioner of Customs

Vs.

Jaya Satya Marine Exports (P) Ltd.

C.A.Nos.3078-91 of 1999

(S.P.Bharucha, N.Santosh Hedge and Y.K.Sabharwal JJ.)

01.05.2001

**ORDER**

The Text below is only a summarized version of the order pronounced

Dispute was whether prawns and shrimps were covered under fish so as to attract custom duty. High Court came to conclusion that prawns and shrimps were not fish. Supreme Court held that High Court should not have entertained writ petitions and should have relegated writ petitioner to alternate remedy which was available under Customs Act.